

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 764 of 2020

IN THE MATTER OF:

**Sub Divisional Officer, Sub Division Nashik,
District Nashik,**

...Appellant

Versus

**Mahesh Sureka, Resolution Professional of
Phadnis Resorts & Spa India Ltd. & Ors.**

...Respondents

Present:

For Appellant :

**Mr. Aaditya Pande and Rahul Chitnis,
Advocates**

For Respondents :

**Mr. Shyam Kapadia, Mr. Saurabh Pandya and
Mr. Madhur Mahajan, Advocates for IRP,
Mr. Abhijeet Sinha and Mr. Anuj Tiwari, Advocates
for R-4 and R-5**

ORDER
(Through Virtual Mode)

09.09.2020 Issue notice upon Respondents.

Mr. Shyam Kapadia, Advocate waived and accepted notice on behalf of Respondent No. 1. Mr. Anuj Tiwari, Advocate waived and accepted notice on behalf of Respondent Nos. 4 and 5. No further notice needs to be served upon these Respondents. Reply affidavit on behalf of Respondent Nos. 1, 4 and 5 may be filed within 5 days. Rejoinder thereto, if any, may be filed within 3 days thereof. Learned counsels for the parties may also file their short written submissions, not exceeding three pages, along with their pleadings.

Now notice will be issued on Respondent Nos. 2 and 3 only. Appellant to provide mobile Nos./e-mail address of the Respondent Nos. 2 and 3. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days. Appellant may serve on these Respondents Dasti.

List the appeal 'for Admission (After Notice) on **21st September, 2020** on top of the list along with 'Company Appeal (AT) (Insolvency) No. 575 of 2020'.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[V.P. Singh]
Member (Technical)

/ns/gc/

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